

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.570/92

Date of decision: 5.5.1993.

Shri Amitav Das Gupta

...Petitioner

Versus

Union of India & Others ...Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J)
The Hon'ble Mr. S.R. Adige, Member (A)

For the petitioner

Shri G.K. Aggarwal,
Counsel.

For the respondents

Shri P.P. Khurana,
Counsel.

Judgement(Oral)
(Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The petitioner challenges order dated 21.2.1992 passed by the President of India, compulsorily retiring him from service under clause (d) of Article 459 of Civil Service Regulations.

2. The respondents have put in appearance and have produced the original record before us. We have perused the same. We find that the Review Committee comprising Secretary, Department of Defence Research and Development as Chairman and Joint Secretary, Department of Education as Member had been constituted to look into the service records of no less than 57 officers, including the petitioners. The Committee after reviewing the case of the petitioner recorded a finding that it was not in public interest to retain him in service. We have also found from the record that the ~~part~~ entries in the character roll of the ~~part~~

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petitioner was also not quite satisfactory. On the whole, we are satisfied that no case exists for interference.

3. This application fails and is dismissed but without any order as to costs. The interim order passed on 5.3.92 is vacated.

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(S.R. Adige)
Member (A)

S.K.Dhaon
(S.K. Dhaon)
Vice-Chairman

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